

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 41/81 SCHEDULED TO BE HELD ON 04.01.2011 BUT ACTUALLY HELD ON 18.01.2011.

The Meeting No. 41/81 of Norms Committee-II was held on 18.01.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri Gajraj Singh , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K.Funda, AD	MSME
5.	Ms. R.L.Devi, Dy. DG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:01.03.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.			

2	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date01.03.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.			

3	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:01.03.2011
Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.			

4	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:01.03.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.			

5	Case No.:17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date:01.03.2011
	Decision : NC decided to examine the case on file.			

6	Case No.:10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011 as under:- 1. Net weight of export product may be specified as 12022 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 10605 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 100800 Meters on net to net basis. 4. Quantities of import items at S.No.3 & 4 may be allowed as 630,000 Nos. & 210,000 Nos. respectively on net to net basis. 5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 25578 Meters inclusive of 1.5% wastage. R/A may take suitable consequential action accordingly.			

7	Case No.:2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O No			

17(46)/2009-IPHW dated 06.12.2010 (copy enclosed)

R/A may take suitable consequential action accordingly.

8	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

9	Case No.:1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.03.2011.			

10	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to send final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 01.03.2011.			

11	Case No.:7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of DRDO is still awaited and decided to send reminder to DRDO giving details . The case stands deferred and to be re-listed on 01.03.2011.			

12	Case No.:8/43/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00423/AM10/	RLA File :03/94/040/00869/AM10/	Lic.No/Date:0310555103 13.01.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O No. 3(15)/10-TSW(B) dtd. 03.01.2011 as under:-			

1 Item No 1 of import- quantity to be reduced to 404775 kg including 10 % wastage

1. Item No 1 of import quantity to be reduced to 707/25 kg including 10 % wastage
2. Item Nos 2,3 & 4- Total value of import to be restricted upto 3% of FOB value of export product No 1.
3. Import item No 5- As applied for
4. Import item No 6- Quantity to be reduced to 4844 kg including 10% wastage.

R/A may take suitable consequential action accordingly.

13	Case No.:7/29/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM11/	RLA File :03/95/040/00708/AM10/	Lic.No/Date:0310558105 02.02.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.03.2011.			

14	Case No.:8/29/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM11/	RLA File :03/95/040/00703/AM10/	Lic.No/Date:0310559159 09.02.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

15	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

16	Case No.:6/49/81-ALC2/2009	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00466/AM10/	RLA File :07/24/040/00415/AM10/	Lic.No/Date:0710070184 23.02.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MNRE vide U.O No. 42/44/2010-11/PVSE dtd. 27.12.2010 as under:- NC has no objection, subject to wastage being limited to a maximum of 3% or actual, if lower is proposed. R/A may take suitable consequential action accordingly.			

Case No.:7/49/81-ALC2/2009	Party Name:VIAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2010	Status:Deferred
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17	Case No.:17/01-ALC2/2010	Party Name:VISHAL ELECTRICALS LTD	Meet No/Date:41/01-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

18	Case No.:1/23/81-ALC2/2010	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00156/AM11/	RLA File :04/24/040/00319/AM10/	Lic.No/Date:0410112739 29.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011 as under:- 1. Words “ 595 x 595 x 1.5 mm” may be suffixed with the description of export product. 2. Words “30000 mm x 650 mm x1.5 mm” may be suffixed with the description of import item and its quantity may be allowed as 87150 Sq. mtrs. inclusive of a wastage of 5 %. R/A may take suitable consequential action accordingly.			

19	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.03.2011.			

20	Case No.:37/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00152/AM11/	RLA File :34/24/040/00002/AM11/	Lic.No/Date:3410026791 08.04.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of M/o Mines has been received and as per comments of M/o Mines it is decided to seek comments from MSME and MoEF also. The case stands deferred and to be relisted on 01.03.2011.			

21	Case No.:3/5/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00012/AM11/	RLA File :07/24/040/00489/AM10/	Lic.No/Date:0710070942 15.04.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O No 17(65)/2010-IPHW dated 06.12.2010 (copy enclosed)			

R/A may take suitable consequential action accordingly.

22	Case No.:6/5/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00015/AM11/	RLA File :31/24/040/00005/AM11/	Lic.No/Date:3110042956 21.04.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

23	Case No.:8/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM11/	RLA File :03/95/040/00019/AM11/	Lic.No/Date:0310571444 27.04.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

24	Case No.:9/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM11/	RLA File :03/95/040/00020/AM11/	Lic.No/Date:0310571458 27.04.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

25	Case No.:11/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM11/	RLA File :03/95/040/00053/AM11/	Lic.No/Date:0310571777 28.04.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

26	Case No.:38/29/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00281/AM11/	RLA File :13/24/040/00004/AM11/	Lic.No/Date:1310032069 05.05.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

27	Case No.:23/21/81-ALC2/2010	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00138/AM11/	RLA File :05/23/040/00027/AM11/	Lic.No/Date:0510263765 06.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011 as under:- 1. Net weight of export product may be specified as 71562 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 63125 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 609000 Meters inclusive of 1.5% wastage. 4. Quantities of import items at S.No.3 & 4 may be allowed as 37,50,000 Nos. & 12,50,000 Nos. respectively on net to net basis. 5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 152250 Meters inclusive of 1.5% wastage. 6. Quantity of import item at S.No.6 may be allowed as applied for i.e. 262.5 Kgs on net to net basis. R/A may take suitable consequential action accordingly.			

28	Case No.:51/29/81-ALC2/2010	Party Name:ESSEL PROPACK LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00294/AM11/	RLA File :03/94/040/00678/AM10/	Lic.No/Date:0310573221 07.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of C&PC vide O.M dated 24.12.2010 (copy enclosed) R/A may take suitable consequential action accordingly.			

29	Case No.:34/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM11/	RLA File :32/24/040/00007/AM11/	Lic.No/Date:3210043889 11.05.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.			

30	Case No.:13/21/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00128/AM11/	RLA File :03/94/040/00126/AM11/	Lic.No/Date:0310573834 12.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O No. 3(15)/10-TSW(B) dtd. 03.01.2011 as under:-			

1. Item No 1 of import- quantity to be reduced to 380097 kg including 10% wastage.
2. Item Nos. 2,3 &4- Total value of import to be restricted upto 3% of FOB value.
3. Import item No 5&6- To be deleted as these are required for ventilating ducts which is not the export product in this case.

R/A may take suitable consequential action accordingly.

31	Case No.:21/21/81-ALC2/2010	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM11/	RLA File :07/24/040/00023/AM11/	Lic.No/Date:0710071548 14.05.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

32	Case No.:40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

33	Case No.:20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.03.2011.			

34	Case No.:3/23/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00158/AM11/	RLA File :61/24/040/00019/AM11/	Lic.No/Date:6110000452 26.05.2010	Defer Date:01.03.2011
	Decision : Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.			

	Case No.:52/29/81-ALC2/2010	Party Name:KHANDELWAL CABLES LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
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35	HQ File :01/81/050/00295/AM11/	RLA File :06/24/040/00013/AM11/	Lic.No/Date:0610018070 28.05.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

36	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.03.2011.			

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Case No.:18/21/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
HQ File :01/81/050/00133/AM11/	RLA File :05/23/040/00152/AM10/	Lic.No/Date:0510265210 01.06.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011 as under:- 1. Description of export products at Sl. No. 1 & 2 may be modified as under:			
Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)	
1	SINGLE CORE PVC INSULATED CABLES WITH TINNED COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	50000	
	250 MCM		
	AWG 4\0		
	AWG 3\0		
	AWG 2\0		
	AWG 1\0		
	AWG 1		
	AWG 2		
	AWG 4		
	AWG 6		
	AWG 8		
	AWG 10		
	AWG 12		
	AWG 14		

	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH TINNED COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	1000

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) , Sl. No. 2 (PVC Compound) & Sl .No. 3 (Tin Ingot) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH TINNED COPPER CONDUCTOR 600/ 750 V

Size of Cable	CC Copper Rod/ Wire (Kgs/Km)	PVC Compound	Tin Ingot (kgs./km)
250 MCM	1138.59	1.05 Kgs./Kg Content in the export product	29.12
AWG 4\0	961.08		24.58
AWG 3\0	762.14		19.49
AWG 2\0	604.53		15.46
AWG 1\0	479.53		12.27
AWG 1	380.22		9.73
AWG 2	301.41		7.71
AWG 4	189.62		4.85
AWG 6	119.24		3.05
AWG 8	75.01		1.92
AWG 10	47.17		1.21

AWG 10	17.17		1.21
AWG 12	29.68		0.76
AWG 14	18.65		0.48
AWG 16	11.74		0.30
AWG 18	7.38		0.19
AWG 20	4.65		0.12
AWG 22	2.90		0.07
AWG 24	1.84		0.05
AWG 26	1.15		0.03
120 SQ MM	1075.83	293.95 Kgs./Km	27.52
70 SQ MM	627.57	210.43 Kgs./Km	16.05
50 SQ MM	448.26	151.59 Kgs./Km	11.47
40 SQ MM	358.61	114.57 Kgs./Km	9.17
35 SQ MM	313.78	113.56 Kgs./Km	8.03
25 SQ MM	224.13	86.90 Kgs./Km	5.73
20 SQ MM	179.31	45.09 Kgs./Km	4.59
16 SQ MM	143.44	58.73 Kgs./Km	3.67
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	96.50	1.05 Kgs./Kg Content in the export product	2.48

3. Quantity of import item at S.No.4 (Color Master Batch) may be allowed as 1.05 Kgs/Kg content in the export products.
R/A may take suitable consequential action accordingly.

38	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:01.03.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.				

39	Case No.:7/11/81-ALC2/2010	Party Name:DIANA METALS	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM11/	RLA File :04/24/040/00054/AM11/	Lic.No/Date:0410114241 03.06.2010	Defer Date:01.03.2011
Decision : NC observed that the case is under examination of DIPP The case stands deferred and to be relisted on 01.03.2011.				

40	Case No.:12/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00329/AM11/	RLA File :04/24/040/00339/AM10/	Lic.No/Date:0410114288 04.06.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.			

41	Case No.:14/11/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00059/AM11/	RLA File :09/24/040/00024/AM11/	Lic.No/Date:0910042253 07.06.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 01.03.2011.			

42	Case No.:33/29/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM11/	RLA File :03/95/040/00168/AM11/	Lic.No/Date:0310577870 08.06.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 01.03.2011.			

43	Case No.:37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.03.2011.			

44	Case No.:38/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00153/AM11/	RLA File :34/24/040/00052/AM11/	Lic.No/Date:3410027185 09.06.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of M/o Mines has been received and as per comments of M/o Mines it is decided to seek comments from MSME and MoEF also. The case stands deferred and to be relisted on 01.03.2011.			

45	Case No.:1/12/81-ALC2/2010	Party Name:VINEY AUTO PVT. LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM11/	RLA File :05/24/040/00060/AM11/	Lic.No/Date:0510265843 10.06.2010	Defer Date:01.03.2011

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.

46	Case No.:2/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM11/	RLA File :35/24/040/00050/AM10/	Lic.No/Date:3510030537 11.06.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.			

47	Case No.:9/29/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM11/	RLA File :04/24/040/00041/AM11/	Lic.No/Date:0410114519 11.06.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

48	Case No.:14/21/81-ALC2/2010	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM11/	RLA File :03/94/040/00215/AM11/	Lic.No/Date:0310578681 14.06.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

49	Case No.:4/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00070/AM11/	RLA File :35/24/040/00009/AM11/	Lic.No/Date:3510030593 15.06.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.			

50	Case No.:5/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM11/	RLA File :35/24/040/00010/AM11/	Lic.No/Date:3510030594 15.06.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.			

	Case No.:7/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
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51			04.01.2011	and Re-indexed
	HQ File :01/81/050/00073/AM11/	RLA File :13/24/040/00014/AM11/	Lic.No/Date:1310032468 17.06.2010	Defer Date:01.02.2011
	Decision : NC decided to examine the case on file. The case stands deferred and to be re-listed on 01.02.2011.			

52	Case No.:8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date:01.02.2011
	Decision : NC decided to examine the case on file. The case stands deferred and to be re-listed on 01.02.2011.			

53	Case No.:9/13/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM11/	RLA File :07/24/040/00087/AM11/	Lic.No/Date:0710072311 17.06.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

54	Case No.:32/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM11/	RLA File :32/24/040/00016/AM11/	Lic.No/Date:3210044389 21.06.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.			

55	Case No.:16/21/81-ALC2/2010	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00131/AM11/	RLA File :06/24/040/00015/AM11/	Lic.No/Date:0610018280 23.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O No 17(50)/2010-IPHW dated 27.12.2010 as under:- The above AA may be ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

	Case No.:24/21/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
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56	HQ File :01/81/050/00139/AM11/	RLA File :30/24/040/00016/AM11/	Lic.No/Date:3010067741 25.06.2010	Defer Date:01.03.2011
Decision : NC decided to refer the case to M/o Steel for comments. The case stands deferred and to be relisted on 01.03.2011.				

57	Case No.:27/21/81-ALC2/2010	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00142/AM11/	RLA File :04/24/040/00062/AM11/	Lic.No/Date:0410114949 25.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O No 17(46)/2010-IPHW dated 10.11.2010 as under:- 1. Import item at SI No. 1, 4 and 5: Net to net basis with accountability clause. 2. Import item at SI No 2,3 : As applied for by the party with accountability clause on 'Nil' wastage basis. R/A may take suitable consequential action accordingly.			

58	Case No.:31/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00146/AM11/	RLA File :11/24/040/00012/AM11/	Lic.No/Date:1110022675 28.06.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DOT. . The case stands deferred and to be relisted on 01.03.2011.			

59	Case No.:32/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00147/AM11/	RLA File :08/24/040/00334/AM10/	Lic.No/Date:0810090103 28.06.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

60	Case No.:30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of MNRE. . The case stands deferred and to be relisted on 01.03.2011.			

	Case No.:33/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
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	HQ File :01/81/050/00148/AM11/	RLA File :07/24/040/00094/AM11/	Lic.No/Date:0710072556 29.06.2010	Defer Date:
61	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MNRE vide U.O No. 42/57/2010-11/PVSE dtd. 27.12.2010 as under:- NC has no objection, subject to wastage should be limited to a maximum of 3% or lower, if specified by the applicant. R/A may take suitable consequential action accordingly.			

62	Case No.:34/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00149/AM11/	RLA File :08/24/040/00336/AM10/	Lic.No/Date:0810090183 30.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011 as under:- 1. Net weight of 5.7 MT may be specified with the quantity of export product. 2. Quantity of import item at S.No.1 may be allowed as applied for i.e. 4.15 MT. 3. Quantity of import item at S.No.2 may be allowed as 0.63 MT inclusive of 5 % wastage. 4. Quantity of import item at S.No.3 may be allowed as applied for i.e. 0.90 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

63	Case No.:29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of DOT is still awaited and decided to send reminder to DOT. The case stands deferred and to be re-listed on 01.03.2011.			

64	Case No.:1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is being refer of M/o Steel. . The case stands deferred and to be relisted on 01.03.2011.			

65	Case No.:15/21/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00130/AM11/	RLA File :04/24/040/00082/AM11/	Lic.No/Date:0410115213 02.07.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.03.2011.			

01.03.2011.

66	Case No.:28/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00143/AM11/	RLA File :08/24/040/00253/AM10/	Lic.No/Date:0810090292 05.07.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DIPP. . The case stands deferred and to be relisted on 01.03.2011.			

67	Case No.:22/29/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00265/AM11/	RLA File :08/24/040/00254/AM10/	Lic.No/Date:0810090289 05.07.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DIPP. . The case stands deferred and to be relisted on 01.03.2011.			

68	Case No.:14/33/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00331/AM11/	RLA File :03/95/040/00221/AM11/	Lic.No/Date:0310582354 07.07.2010	Defer Date:01.03.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.03.2011: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

69	Case No.:3/16/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM11/	RLA File :13/24/040/00015/AM11/	Lic.No/Date:1310032646 08.07.2010	Defer Date:01.03.2011
	Decision : NC decided to examine the case on file. The case stands deferred and to be re-listed on 01.03.2011.			

70	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.03.2011.			

	Case No.:6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
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71	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

72	Case No.:30/29/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00273/AM11/	RLA File :02/24/040/00058/AM11/	Lic.No/Date:0210144901 12.07.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

73	Case No.:5/17/81-ALC2/2010	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM11/	RLA File :03/95/040/00270/AM11/	Lic.No/Date:0310583523 14.07.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of MSME. . The case stands deferred and to be relisted on 01.03.2011.			

74	Case No.:7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of MNRE is still awaited and decided to send reminder to MNRE. The case stands deferred and to be re-listed on 01.03.2011.			

75	Case No.:8/17/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00101/AM11/	RLA File :07/24/040/00119/AM11/	Lic.No/Date:0710072967 15.07.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DHI for comments. The case stands deferred and to be relisted on 01.03.2011.			

76	Case No.:31/29/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00274/AM11/	RLA File :03/95/040/00864/AM10/	Lic.No/Date:0310583774 15.07.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

77	Case No.:50/29/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM11/	RLA File :03/94/040/00291/AM11/	Lic.No/Date:0310583802 15.07.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

78	Case No.:29/29/81-ALC2/2010	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM11/	RLA File :05/23/040/00105/AM11/	Lic.No/Date:0510268413 19.07.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

79	Case No.:2/23/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00157/AM11/	RLA File :07/24/040/00125/AM11/	Lic.No/Date:0710073087 20.07.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

80	Case No.:20/25/81-ALC2/2010	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00194/AM11/	RLA File :03/94/040/00318/AM11/	Lic.No/Date:0310584872 23.07.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI: 1. Information in respect of Sl.No. 5, 8, 9 & 11 of the Standard Deficiency Format . 2. Specific use of each of the component to be imported in the manufacture of the export product may also be explained. The case stands deferred and to be relisted on 01.03.2011.			

81	Case No.:23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI: 1. Information in respect of Sl.No. 3,4,5&11 of the Standard Deficiency Format for each rating of transformer.. The case stands deferred and to be relisted on 01.03.2011.			

The case stands deferred and to be re-listed on 01.03.2011.

82	Case No.:45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date:01.03.2011
	Decision : : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.			

83	Case No.:3/21/81-ALC2/2010	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM11/	RLA File :61/24/040/00041/AM11/	Lic.No/Date:6110000485 09.08.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be re-listed on 01.03.2011.			

84	Case No.:4/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00119/AM11/	RLA File :08/24/040/00148/AM11/	Lic.No/Date:0810091095 10.08.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 01.03.2011.			

85	Case No.:6/21/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM11/	RLA File :07/24/040/00164/AM11/	Lic.No/Date:0710073517 10.08.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be re-listed on 01.03.2011.			

86	Case No.:7/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00122/AM11/	RLA File :08/24/040/00149/AM11/	Lic.No/Date:0810091096 10.08.2010	Defer Date:01.03.2011
	Decision : NC observed that reply of the firm has been received and it is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 01.03.2011.			

	Case No.:47/29/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
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87	HQ File :01/81/050/00290/AM11/	RLA File :07/24/040/00161/AM11/	Lic.No/Date:0710073519 10.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No. 3(36)/10/TSW(B) dated 06.01.2011 as under:- The proposal in r/o above Authorisation is recommended on net to net basis as per conditions for GN4. R/A may take suitable consequential action accordingly.			

88	Case No.:5/21/81-ALC2/2010	Party Name:RUPAM OVERSEAS	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00120/AM11/	RLA File :24/24/040/00007/AM11/	Lic.No/Date:2410029261 11.08.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

89	Case No.:9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

90	Case No.:12/21/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00127/AM11/	RLA File :05/24/040/00170/AM11/	Lic.No/Date:0510270349 11.08.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

91	Case No.:36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

92	Case No.:43/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00286/AM11/	RLA File :34/24/040/00102/AM11/	Lic.No/Date:3410027721 16.08.2010	Defer Date:01.03.2011

Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.

93	Case No.:1/33/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00318/AM11/	RLA File :31/24/040/00093/AM11/	Lic.No/Date:3110044375 17.08.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:- 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise. The case stands deferred and to be relisted on 01.03.2011.			

94	Case No.:7/23/81-ALC2/2010	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00162/AM11/	RLA File :07/24/040/00184/AM11/	Lic.No/Date:0710073657 18.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O No 3(90)/2008/TSW(B) dated 20.12.2010 as under:- The norms of the above Advance Authorisation is recommended as per condition of GN-4 for engineering products. R/A may take suitable consequential action accordingly.			

95	Case No.:10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DIPP. . The case stands deferred and to be relisted on 01.03.2011.			

96	Case No.:9/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM11/	RLA File :34/24/040/00103/AM11/	Lic.No/Date:3410027756 20.08.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

97	Case No.:14/23/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00169/AM11/	RLA File :03/94/040/00451/AM11/	Lic.No/Date:0310588716	Defer Date:

			20.08.2010	
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MOS vide U.O No 2(11)/2010/TW dated 14.01.2011(copy enclosed). The firm is also advised to apply for fixation of SION. R/A may take suitable consequential action accordingly.			

98	Case No.:49/29/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM11/	RLA File :11/24/040/00029/AM11/	Lic.No/Date:1110023007 24.08.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of DOT is still awaited and decided to send reminder to DOT. The case stands deferred and to be re-listed on 01.03.2011.			

99	Case No.:54/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM11/	RLA File :34/24/040/00108/AM11/	Lic.No/Date:3410027778 24.08.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011			

100	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI as under:- 1. SI No 5&11 of SDF. 2. Technical write up and specifications of Import item No 1 and its use in the manufacture of export product. The case stands deferred and to be relisted on 01.03.2011			

101	Case No.:11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.			

102	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:01.03.2011

Decision : NC observed that comments of DIT is still awaited and decided to send reminder to DIT. The case stands deferred and to be re-listed on 01.03.2011.

103	Case No.:48/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00291/AM11/	RLA File :11/24/040/00018/AM11/	Lic.No/Date:1110023052 27.08.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O No. 3/33/TSW(B) dtd. 07.01.2011 (copy enclosed). R/A may take suitable consequential action accordingly.				

104	Case No.:18/23/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00173/AM11/	RLA File :04/24/040/00107/AM11/	Lic.No/Date:0410116762 30.08.2010	Defer Date:01.03.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No 3(37)/2010/TSW(B) dated 16.12.2010.(copy enclosed) The case stands deferred and to be relisted on 01.03.2011				

105	Case No.:19/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM11/	RLA File :34/24/040/00127/AM11/	Lic.No/Date:3410027808 30.08.2010	Defer Date:01.03.2011
Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.				

106	Case No.:42/29/81-ALC2/2010	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00285/AM11/	RLA File :22/24/040/00031/AM11/	Lic.No/Date:2210010363 30.08.2010	Defer Date:01.03.2011
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011 as under:- Taking Clue from SION C-224, Advance Authorisation may be ratified as under: 1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 1756 Nos. each inclusive of 10 % wastage. 2. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 3511 Nos. inclusive of 10 % wastage. 3. Quantity of import item at Sl. No. 4 may be allowed as 1612 Nos. inclusive of 1 % wastage.				

4. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e. 14.619 Kgs. & 7.31 Kgs. respectively.

R/A may take suitable consequential action accordingly.

107	Case No.:41/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00284/AM11/	RLA File :34/24/040/00133/AM11/	Lic.No/Date:3410027918 08.09.2010	Defer Date:01.03.2011
	Decision : NC observed that comments from M/o Mines has been received and decided to seek comments of MSME and MoEF also.			

108	Case No.:24/29/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00267/AM11/	RLA File :05/23/040/00164/AM11/	Lic.No/Date:0510272768 14.09.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

109	Case No.:1/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM11/	RLA File :03/94/040/00576/AM11/	Lic.No/Date:0310593974 27.09.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

110	Case No.:3/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM11/	RLA File :03/94/040/00585/AM11/	Lic.No/Date:0310593978 27.09.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

111	Case No.:5/29/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM11/	RLA File :09/24/040/00218/AM11/	Lic.No/Date:0910043657 27.09.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

112	Case No.:12/29/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:closed
	HQ File :01/81/050/00255/AM11/	RLA File :07/24/040/00248/AM11/	Lic.No/Date:0710074546 01.10.2010	Defer Date
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

113	Case No.:14/29/81-ALC2/2010	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00257/AM11/	RLA File :05/23/040/00181/AM11/	Lic.No/Date:0510274131 01.10.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI and decided to send another copy of application to DHI . The case stands deferred and to be relisted on 01.03.2011.			

114	Case No.:16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.			

115	Case No.:15/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM11/	RLA File :06/24/040/00031/AM11/	Lic.No/Date:0610019255 04.10.2010	Defer Date:01.03.2011
	Decision : : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

116	Case No.:17/29/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM11/	RLA File :07/24/040/00210/AM11/	Lic.No/Date:0710074602 05.10.2010	Defer Date:01.03.2011
	Decision : : NC observed that the case is under examination of C&PC. . The case stands deferred and to be relisted on 01.03.2011.			

117	Case No.:18/29/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00261/AM11/	RLA File :07/24/040/00234/AM11/	Lic.No/Date:0710074603 05.10.2010	Defer Date:01.03.2011
	Decision : : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

118	Case No.:19/29/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM11/	RLA File :07/24/040/00236/AM11/	Lic.No/Date:0710074604 05.10.2010	Defer Date:01.03.2011
	Decision : : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

119	Case No.:57/29/81-ALC2/2010	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00300/AM11/	RLA File :03/95/040/00534/AM11/	Lic.No/Date:0310595247 05.10.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:- a. Number of layers of interior PTFE Non stick coating and thicknesses thereof. b. Information in respect of item at S.No 3, .4, 5 & 11 of Standard Deficiency Format. The case stands deferred and to be relisted on 01.03.2011			

120	Case No.:58/29/81-ALC2/2010	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00301/AM11/	RLA File :31/24/040/00136/AM11/	Lic.No/Date:3110044907 06.10.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.02.2011.			

121	Case No.:62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer Date:
	Decision : NC decided to send a letter to firm to submit information as per written comments of M/o Steel vide U.O No 2(5)/2006-TW(Vol.II) dated 05.01.2011. (copy enclosed) The case stands deferred and to be relisted on 01.03.2011			

122	Case No.:2/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM11/	RLA File :04/24/040/00186/AM11/	Lic.No/Date:0410117837 07.10.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

123	Case No.:59/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00302/AM11/	RLA File :07/24/040/00229/AM11/	Lic.No/Date:0710074679 08.10.2010	Defer Date
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O No 17(64)/2010-IPHW dated 30.11.2010 as under:- The above AA may be ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

124	Case No.:60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689 08.10.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

125	Case No.:61/29/81-ALC2/2010	Party Name:VILAS TRANSCORE P LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM11/	RLA File :34/24/040/00156/AM11/	Lic.No/Date:3410028243 08.10.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.			

126	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

127	Case No.:16/33/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00333/AM11/	RLA File :31/24/040/00145/AM11/	Lic.No/Date:3110045048 14.10.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP- 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product.			

3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.

The case stands deferred and to be relisted on 01.03.2011

128	Case No.:3/33/81-ALC2/2010	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00320/AM11/	RLA File :02/24/040/00062/AM11/	Lic.No/Date:0210149669 26.10.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

129	Case No.:5/33/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00322/AM11/	RLA File :34/24/040/00200/AM11/	Lic.No/Date:3410028456 28.10.2010	Defer Date:01.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue reminder to firm. The case stands deferred and to be relisted on 01.03.2011.			

130	Case No.:4/33/81-ALC2/2010	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00321/AM11/	RLA File :07/24/040/00271/AM11/	Lic.No/Date:0710075144 29.10.2010	Defer Date:01.03.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.03.2011: - 1. Information in respect of S.No. 3,5,11 of the Standard Deficiency Format.			

131	Case No.:6/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00323/AM11/	RLA File :03/95/040/00496/AM11/	Lic.No/Date:0310599464 29.10.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 01.03.2011.			

132	Case No.:7/33/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM11/	RLA File :03/95/040/00236/AM11/	Lic.No/Date:0310599682 01.11.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP-			

1. Voltage rating of cables.
2. Size of conductors in cables alongwith their quantities in Kms.
3. Information in respect of Sl. No. 12 of Standard Deficiency Format-Export product wise.

The case stands deferred and to be relisted on 01.03.2011.

133	Case No.:8/33/81-ALC2/2010	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Approved
	HQ File :01/81/050/00325/AM11/	RLA File :05/24/040/00268/AM11/	Lic.No/Date:0510276265 03.11.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011 as under:- 1. Word “relevant ”may be prefixed with the description of import item No.1 and the quantity of this import item may be allowed as applied for i.e. 400017.5 Kgs. inclusive of a wastage of 6% after taking clue from SION at S.No.C-1959. 2. Import item at S.No.2 may be allowed on net to net basis with accountability clause and accordingly quantity of this item may be reduced to 20, 05,000 Nos. R/A may take suitable consequential action accordingly.			

134	Case No.:9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP- 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Basis/Justification for the quantities of import items The case stands deferred and to be relisted on 01.03.2011.			

135	Case No.:10/33/81-ALC2/2010	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM11/	RLA File :05/24/040/00277/AM11/	Lic.No/Date:0510276410 04.11.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

Case No.:11/33/81-ALC2/2010	Partv Name:MAHENDRA INDUSTRIES	Meet No/Date:41/81-ALC2/2010	Status:Deferred
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136			04.01.2011	and Re-indexed
	HQ File :01/81/050/00328/AM11/	RLA File :07/24/040/00302/AM11/	Lic.No/Date:0710075235 04.11.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

137	Case No.:15/33/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00332/AM11/	RLA File :03/94/040/00719/AM11/	Lic.No/Date:0310600432 08.11.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.			

138	Case No.:20/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM11/	RLA File :05/23/040/00216/AM11/	Lic.No/Date:0510276712 10.11.2010	Defer Date:01.03.2011
	Decision : NC decided to forward the comments of MSME alongwith application to M/o Steel for their views. The case stands deferred and to be relisted on 01.03.2011.			

139	Case No.:21/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00338/AM11/	RLA File :05/23/040/00217/AM11/	Lic.No/Date:0510276713 10.11.2010	Defer Date:01.03.2011
	Decision : NC decided to forward a copy of application to M/o Steel also for comments. The case stands deferred and to be relisted on 01.03.2011.			

140	Case No.:22/33/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00339/AM11/	RLA File :05/23/040/00214/AM11/	Lic.No/Date:0510276749 10.11.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP- 1. Voltage rating of cables. 2. Size of conductors in the export products at Sl. No. 1 & 2. 3. Information in respect of Sl. No. 12 of Standard Deficiency Format-Export product wise. The case stands deferred and to be relisted on 01.03.2011.			

141	Case No.:17/33/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00334/AM11/	RLA File :09/24/040/00277/AM11/	Lic.No/Date:0910044230	Defer

141			11.11.2010	Date:01.03.2011
Decision : NC observed that application of firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 01.03.2011.				

142	Case No.:18/33/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00335/AM11/	RLA File :09/24/040/00318/AM11/	Lic.No/Date:0910044231 11.11.2010	Defer Date:01.03.2011
	Decision : NC observed that application of firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 01.03.2011.			

143	Case No.:19/33/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00336/AM11/	RLA File :03/95/040/00623/AM11/	Lic.No/Date:0310601031 11.11.2010	Defer Date:01.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP- 1. Voltage rating of cables. 2. Size of conductors in cables alongwith their quantities in Kms. 3. Information in respect of Sl. No. 12 of Standard Deficiency Format-Export product wise. The case stands deferred and to be relisted on 01.03.2011.			

144	Case No.:23/33/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00340/AM11/	RLA File :03/95/040/00606/AM11/	Lic.No/Date:0310601125 12.11.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of M/o Steel. . The case stands deferred and to be relisted on 01.03.2011.			

145	Case No.:24/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:41/81-ALC2/2010 04.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00341/AM11/	RLA File :03/95/040/00546/AM11/	Lic.No/Date:0310601157 12.11.2010	Defer Date:01.03.2011
	Decision : NC observed that comments of DIT is still awaited and decided to send reminder to DIT. The case stands deferred and to be re-listed on 01.03.2011.			

PART – AR – DEFERRED

CASE NO. AR-50	M/s. Kishor Vadilal Pvt. Ltd.,
Meeting No. 34/81	F No 01/80/50/0462/AM-09/DFS-II

Meeting No. 41/81	F.No.01/80/50/0427/AM-09/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0810072360 dated 05.06.2008
	RLA's F.No.08/24/40/040/AM09

Decision : NC decided to defer the case and to be placed in next NC for views / comments of DHI who are examining the case. The case stands deferred and to be re-listed on 15.02.2011.

Sl. No.225

CASE NO. AR-32	M/s. Triveni Bialelli Industries Pvt. Ltd., Mumbai
Meeting No. 41/81	F.No.01/81/050/0427/AM09/DES-II
Dated: 04.01.2011	Advance Licence No. 0310488215 dated 29.09.2008
	RLA's F.No.03/94/40/0581/AM09

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP:-

Quantity of each export product in Nos.

The case stands deferred and to be re-listed on 01.03.2011.

Sl. No. 226

CASE NO. AR-41	M/s. Delton Cables Ltd., Delhi.
Meeting No. 41/81	F.No.01/81/50/0624/AM-09/DES-II
Dated: 04.01.2011	Annual Advance Licence No. 0510232761 dated 17.12.2008
	RLA's F.No.05/24/40/00664/AM09

CASE NO. AR-43	M/s. Delton Cables Ltd., Delhi.
Meeting No. 41/81	F.No.01/80/50/1460/AM-08/DES-II
Dated: 04.01.2011	Annual Advance Licence No. 0510200458 dated 06.03.2007
	RLA's F.No.05/24/40/0908/AM07

Decision : NC observed that the case is under examination of DIPP. . The case stands deferred and to be relisted on 01.03.2011.

Sl No 227

Decision : NC observed that the case is under examination of DIPP. .

The case stands deferred and to be relisted on 01.03.2011.

Sl No 228

CASE NO. AR-45	M/s. Delton Cables Ltd., Delhi.
Meeting No. 41/81	F.No.01/80/50/1430/AM-07/DES-II
Dated: 04.01.2011	Annual Advance Licence No. 0510200273 dated 01.03.2007
	RLA's F.No.05/24/40/0837/AM07

Decision : NC observed that the case is under examination of DIPP. . The case stands deferred and to be relisted on 01.03.2011.

S. No. 229

CASE NO. AR-47	M/s. Delton Cables Ltd., Delhi.
Meeting No. 41/81	F.No.01/81/50/556/AM-08/DES-II
Dated: 04.01.2011	Annual Advance Licence No. 0510206040 dated 11.07.2007
	RI A's F.No.05/24/40/0281/AM08

Decision : NC observed that the case is under examination of DIPP. . The case stands deferred and to be relisted on 01.03.2011.

S. No. 230

CASE NO. AR-22	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 41/81	F.No.01/81/050/360/AM09/DES-II
Dated: 04.01.2011	Advance Licence No. 0910035164 dated 28.08.2008
	RLA's F. No. 09/24/040/134/AM09

Decision : NC decided to reject the case and maintained the earlier NC decision as item of import and export is covered under SION.

S.No. 231

CASE NO. AR-23	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 41/81	F.No.01/81/050/361/AM09/DES-II
Dated: 04.01.2011	Advance Licence No. 0910035165 dated 28.08.2008
	RLA's F. No. 0-9/24/040/132/AM09

Decision : NC decided to reject the case and maintained the earlier NC decision as item of import and export is covered under SION.

Sl. No. 232

CASE NO. AR- 24	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 41/81	F.No.01/81/050/505/AM09/DES-II
Dated: 04.01.2011	Advance Licence No. 0910035863 dated 06.11.2008
	RLA's F. No. 09/24/040/319/AM09

Decision : NC decided to reject the case and maintained the earlier NC decision as item of import and export is covered under SION.

S.No. 233

CASE NO. AR- 01	M/s. Raychem RPG Limited, Mumbai
Meeting No. 41/81	F.No.01/81/162/165/AM-11/DES-II
Dated: 04.01.2011	Annual Advance Licence No. 0310459698 dated 31.01.2008
	RLA's F.No.03/95/40/242/AM00

Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. . The case stands deferred and to be relisted on 01.03.2011.

Sl. No.234

CASE NO. AR-52	M/s. P.P. Rolling Mills Mfg. Co. Pvt. Ltd., New Delhi.
Meeting No. 41/81	F.No.01/81/162/1072/AM-08/DES-II
Dated: 04.01.2011	Advance License No. 0510212239 dated 19.11.2007
	RLA's F.No.05/24/40/649/AM08

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O No 30(163)/2010-ME
14.12.2011

dated 15.01.2011(copy enclosed).

The above AA may be ratified on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

Sl. No. 235

CASE NO. AR-53	M/s. Ohsung Electronics India Pvt. Ltd., Pune
Meeting No. 41/81	F.No.01/81/050/790/AM-09/DES-II
Dated: 04.01.2011	Advance License No. 3110037610 dated 09.03.2009
	RLA's F.No.31/24/40/0322/AM09

Decision: NC decided to maintain rejection in respect of above Advance Authorisation as no new information from firm has been received.

Sl. No. 236

CASE NO. AR-54	M/s. Ohsung Electronics India Pvt. Ltd., Pune
Meeting No. 41/81	F.No.01/81/050/085/AM-10/DES-II
Dated: 04.01.2011	Advance License No. 3110038911 dated 18.06.2009
	RLA's F.No.31/24/40/0040/AM10

Decision: NC decided to maintain rejection in respect of above Advance Authorisation as no new information from firm has been received.

Sl. No. 237

CASE NO. AR-68	M/s Aditya Vidyut appliance Ltd., Mumbai
Meeting No. 41/81	F.No.01/81/050/044/AM-10/DES-II
Dated: 04.01.2011	Advance License No. 0310520414 dated 19.05.2009
	RLA's F.No.03/95/42/066/AM10

Decision: NC observed that the case is under examination of DHI. . The case stands deferred and to be relisted on 01.03.2011.

Sl. No. 238

CASE NO. AR- 61	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 41/81	F. No. 01/81/050/0034/AM10/DES-II
Dated: 04.01.2011	Advance License No 0510241033 dated 08.05.2009
	RLA's F. No. 05/24/040/0044/AM10

Decision: NC observed that reply of the firm has been received and being forwarded to DIPP for comments. . The case stands deferred and to be relisted on 01.03.2011.

Sl. No. 239

CASE NO. AR- 65	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 41/81	F. No. 01/81/050/0033/AM10/DES-II
Dated: 04.01.2011	Advance License No 0510241032 dated 08.05.2009
	RLA's F. No. 05/24/040/0042/AM10

Decision: NC observed that reply of the firm has been received and being forwarded to DIPP for comments. . The case stands deferred and to be relisted on 01.03.2011.

S. No. 240

CASE NO. AR - 74	M/s. Nazareth Metals, Mumbai
Meeting No. 41/81	HQ. F. No. As per table given below
Dated: 04.01.2011	Adv. Auth. No & dated As per table given below
	RLA's F. No. As per table given below

S. No	Adv. Lic. No. & date	RLA File No.	HQ File No.
1	0310010244 dt. 23.09.1999	03/24/040/336/AM00	01/80/50/428/AM00
2	0310071284 dt. 01.02.2001	03/24/040/1361/AM01	01/80/50/578/AM01
3	0310052975 dt. 12.09.2000	03/24/040/670/AM01	01/80/50/577/AM01
4	0310048135 dt. 03.08.2000	03/24/040/236/AM01	01/80/50/291/AM01
5	0310013174 dt. 15.10.1999	03/24/040/480/AM00	01/80/50/432/AM00
6	0310026815 dt. 16.02.2000	03/24/040/897/AM00	01/80/50/788/AM00
7	0310010462 dt. 24.09.1999	03/24/040/401/AM00	01/80/50/416/AM00
8	0310027222 dt. 11.01.1999	03/24/040/516/AM99	

Decision: NC observed that the comments from MSME has been received vide U.O. Note on 30(G)/pt./2010-ME dated 10.01.2011 and decided to send a letter to RA to examine the case as per comments of MSME and finalise accordingly since the original comments and other details will be available in their licensing files and the same can be co-related for further action in the matter (copy of MSME comments enclosed). In case any anomaly is noted vis- a -vis earlier comments the same should be brought to notice of NC for necessary action.

PART – B– DEFERRED

CASE NO. B-2	M/s Bharat Enterprises, Delhi
Meeting No. 41/81	F.No.01/81/162/385/AM'11/DES-II
Dated: 04.01.2011	

. Decision: NC decided to send the comments received from DIPP to firm for their information.

PART – C – DEFERRED

Sl. No. 71

CASE NO. C- 10	M/s T.K. India Pvt. Ltd., Chandigarh received through DC(NSEZ)
Meeting No. 41/81	F.No.01/81/162/027/AM'11/DES-II
Dated: 04.01.2011	

Decision: NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 01.03.2011.

S.No. 72

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd., Chennai and M/s BVGK Engineering India Pvt. Ltd., Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 41/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 04.01.2011	

Decision: NC decided to send a letter to firm to submit information as per written comments of MSME received vide U.O. No 30 (165)2010-ME dtd 06.12.2010 (Copy enclosed) . The case stands deferred and to be relisted on 01.03.2011.

S. No. 73

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 41/81	F.No.01/81/162/767/AM09/DES-II
Dated: 04.01.2011	

Decision: NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.

Sl. No.74

CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 41/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 04.01.2011	

Decision: NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.

S.No. 75

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 41/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 04.01.2011	

Decision: NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 01.03.2011.

S.No. 76

CASE NO. C- 19	M/s Sage Metals Ltd., Delhi
Meeting No. 41/81	F.No.01/81/162/525/AM'11/DES-II
Dated: 04.01.2011	

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011 as under:-

Following wastage Norms may be fixed for the firm, a 100% EOU:

Export item	Quantity	Wastage Norms
Electrical Wiring Accessories made of MS/SS Pipes & relevant finished parts made of plastic/steel	1 Kg.	1. Relevant MS/SS Pipe-1.10 Kgs./Kg content in the export product 2. Plastic Components- Net to Net. 3. MS/SS Components- Net to Net

R/A may take suitable consequential action accordingly.

S No 77

01/03/11

CASE NO. C- 20	Office of the Development Commissioner, Kandla Special Economic Zone Gandhidham-Kutch. (List of the Firms Name is Enclosed)
Meeting No. 41/81	F.No.01/81/162/313/AM'10/DES-II
Dated: 04.01.2011	

Decision: NC decided that a team comprising Chairman NC-II, Sh. S.K.Jain, Sr D.O., DIPP and Sh K.K.Funda, AD, MSME will visit the Jamnagar unit during 13-14 February, 2011 . The case stands deferred and to be re-listed on 01.03.2011.
